

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1687
ANSWERED ON:30.11.2009
OUTSTANDING DUES UNDER NREGS
Balram Shri P.;Rathod Shri Ramesh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of outstanding dues under National Rural Employment Guarantee Scheme (NREGS) since its inception alongwith the reasons therefor and action taken thereon;
- (b) the benefits provided to Scheduled Castes (SCs), Scheduled Tribes (STs) and Below Poverty Line (BPL) house holders etc. during each of last three years and current year under NREGS, State-wise;
- (c) whether the Government proposes to create a separate fund under NREGS to implement the same in drought area of the country;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN 'ADITYA')

- (a): NREGA is demand based. Central Government releases funds to the States for implementation of the Act based on the labour demand. There are no outstanding dues in this regard.
- (b): NREGA is uniformly applicable to all rural households. As the Act is self targeting, separate data for beneficiaries belonging to BPL category is not maintained. However, number of persondays of employment generated for SC and ST beneficiaries is given in the Annexure.
- (c): No, Sir.
- (d) & (e): Do not arise.